

612
NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATAC.P-35/1993
CA.160/1993
CA.134/1996
CA.156/2011


CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st May, 2017, 10.30 A.M

Name of the Company		Pradip Kumar Sengupta & Ors. - Versus - Titan Engineering Co. Pvt.Ltd & Ors	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. PRADIP KUMAR SENGUPTA
Petitioner (In person)

Petitioners no 1 to 3


31.5.2017

**Date : 31-05-2017 - CP No. 35/1993- CA 160/1993- CA-134/1996-CA-156/2011 –
Pradip Kumar Sengupta & Ors. V s. Titan Engineering Co.Pvt. Ltd. & Ors.**

ORDER

The petitioner in person is present.

This matter is pending since 1993. The petitioner has completed his part of argument long back but the Respondent(s) is/are dragging the matter for no reason. Today, also when the matter is taken up, it is found that only one of the representatives of the Respondent(s), namely, Shri Somnath Upadhyay, is present showing his helplessness as his Advocate is not present.

As per his version, the Advocate is on his way to Court.

On perusal of the record, it is found that in the midst of the argument from the side of the Respondent(s), the parties have proposed for amicable settlement and on the last two occasions, the Respondent(s) have already assured to apprise the Court with regard to quantum of amount which they can pay to the petitioner. But the Respondent(s) are not coming out with the quantum of amount which they are willing to pay; neither the respondent(s) are completing their part of argument, thereby causing harassment to the petitioner who is pretty old man aged about 75 years.

Hence, a cost of Rs. 25,000/- (Rupees Twenty five thousand only) is imposed upon the Respondent(s) towards the adjournment of the case, as a last chance. The cost is to be paid to by way of Bank Demand Draft in favour of the petitioner.

No further adjournment, in the matter, will be granted.

Fixing 24-07-2017.

Meanwhile, the petitioner is at liberty to file his note of written arguments.

The respondent(s) is/are also allowed to file his/their note of written arguments, if any, on or before 24-07-2017.

Sd/-
MANORAMA KUMARI
MEMBER(J)